

FORM A**PUBLIC ANNOUNCEMENT**

[Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF JUPITER FINSOL PRIVATE LIMITED

1.	Name of corporate person	JUPITER FINSOL PRIVATE LIMITED
2.	Date of incorporation of corporate person	31/08/2005
3.	Authority under which corporate person is Incorporated / registered	Registrar of Companies, Maharashtra, Mumbai under Companies Act, 1956
4.	Corporate identity number / limited liability identity Number of corporate person	U67190MH2005OPC155797
5.	Address of the registered office and principal office (if any) of corporate person	A-151 Nperol Towersr A Kidwai Road Wadala West, Mumbai, Maharashtra, India, 400031
6.	Liquidation commencement date of corporate Person	28.03.2024
7.	Name, address, email address, telephone number and The registration number of the liquidator	Mr. Hitesh Kothari Registration No: - IBBI/IPA-002/IP N00324/2017-18/10929 1A, Satya Apartment, Opp. Kandivali MTNL Building,S. V, Road, Kandivali (W), Mumbai - 400067 hiteshkotharics@gmail.com / hiteshkothariipc@gmail.com
8.	Last date for submission of claims	27.04.2024

Notice is hereby given that the *JUPITER FINSOL PRIVATE LIMITED* has commenced voluntary liquidation March 28th 2024

The stakeholders of JUPITER FINSOL PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 27th April, 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Hitesh Kothari

IBBI/IPA-002/IP N00324/2017-18/10929

Liquidator

JUPITER FINSOL PRIVATE LIMITED

Date: 30/03/2024

Place: Mumbai

India potential superpower, will seal FTAs on our terms: Goyal

EXPRESS NEWS SERVICE
Mumbai, March 29

INDIA IS A potential superpower and would not rush into closing Free Trade Agreements (FTAs) unless these are on New Delhi's own terms, said Piyush Goyal, Union Minister of Commerce and Industry, Consumer Affairs and Food & Public Distribution, and Textiles.

Responding to a question at *The Indian Express*'s Idea Exchange (a detailed transcript will be published Monday) on FTA talks between India and the UK, and the failure of the two countries to reach a consensus ahead of 2024 Lok Sabha elections, Goyal said, "India now is not the India of 2009 or 2010... The Modi government goes about FTA negotiations very cautiously, with a great deal of stakeholder consultations, and negotiates very hard from a position of strength. The world today knows that when you negoti-



Union commerce minister Piyush Goyal said 'India now is not the India of 2009 or 2010'

ate with India, you're negotiating with a \$35 trillion economy, not a \$3.5 trillion economy. In an FTA, one has to do crystal gazing and see what is good for the country over the next 20-30-50 years. These are long sustaining agreements and unless we get that on our terms, we don't rush into closing any FTA negotiation."

icant issues have to be balanced in a larger perspective," he said.

Goyal, who is set to contest the 2024 Lok Sabha elections from Mumbai North constituency, and holding daily meetings in the area, said that he aimed to make the area slum free and significantly enhance the quality of municipal schools.

"I've been toying for many years with an idea of how to make the country slum-free. And now that I get an opportunity to represent an area, it will be a good 'laboratory' for me to see how we can work to make that entire area slum-free.

And I think one of the ways will be getting more and more people to work in the spirit of cooperatives, rather than being always dependent on real estate builders, and the big guys to come in and solve this problem."

On public education, he said, "Through digital connect technology, I'll be able to pick up the entire municipal school infrastructure and bring them to a stage where they also get the same quality of education that a student gets at a private school."

Diversified investment strategy can minimise risk

HITESH VYAS
Mumbai, March 29

THE GOVERNMENT FRIDAY advised investors to diversify, although it said investment across different assets could only help minimise risks and not completely eliminate negative returns.

The advisory, posted as a "reality check" on X, was issued by Investor Education and Protection Fund Authority (IEPFA), which comes under the Ministry of Corporate Affairs. The post was also shared by the Ministry of Finance.

Investors should keep reviewing their financial plans to align with their financial goals, the Ministry said. "#Diversification is about spreading your investments across different assets to reduce risk, not eliminating it entirely. Stay informed and make smart investment decisions," read the post by IEPFA.

The message said a diversified investment strategy can mitigate certain risks, it cannot completely eliminate the potential for negative returns.

Stock holding limits for wheat to lapse tomorrow

SANDIP DAS
New Delhi, March 29

IN ANTICIPATION OF a robust harvest and heightened procurement, the government has decided against extending stock holding limits imposed on wheat beyond March 31.

However, the food ministry through a communication has asked traders, wholesalers, and big chain retailers to declare wheat stock on a weekly basis from April 1 on its portal.

The decision according to the ministry is aimed at managing the overall food security and to prevent hoarding and unscrupulous speculations. The holding limits were imposed in June last year; such a step was previously taken in 2008.

Last month to improve supplies of wheat and prevent its hoarding, the government had halved the earlier stock holding limits of the grain for traders, wholesalers, big retailers and processors.

The wheat stock holding limits were revised downwards to 500 tonne from 1,000 tonne for traders and wholesalers. For big chain retailers, the wheat stock limit had been reduced to 500 tonne tonne at

MANAGING FOOD SECURITY

■ The food ministry through a communication has asked traders, wholesalers, and big chain retailers to declare wheat stock on a weekly basis from April 1

■ Last month, the govt had halved the earlier stock holding limits of the grain for traders

■ Wheat stocks in the central pool fell to a 16-year low of 7.71 million tonne (MT) on Wednesday due to low procurement for the last two years



all their depots from 1,000 tonne. Earlier the government has made it mandatory for the declaration of rice across categories.

Meanwhile, wheat stocks in the central pool fell to a 16 years low of 7.71 million tonne (MT) on Wednesday due to low procurement for the last two years and aggressive selling of grain in the open market by Food Corporation of India (FCI) this fiscal.

Sources told FE that the wheat stock is likely to be precariously close to the buffer of 7.46 MT for April 1. The last time wheat stocks were below the current levels was back in 2008. It had then dropped to

5.8 MT on April 1. Retail inflation in wheat declined further to only 2% in February from 12% in July, 2023 on year because of improvement in supplies due to record offloading of 9.6 MT of wheat by FCI in the current fiscal.

Meanwhile, the government's wheat procurement drive by agencies for 2024-25 rabi marketing season (April-June) has commenced early in Rajasthan and Madhya Pradesh.

So far 0.16 MT of wheat has been purchased from farmers in these two states. While in the previous years, procurement of grain used to be marginal in March.

Days before SC scrapped scheme, govt cleared printing of 10K poll bonds

RITU SARIN
New Delhi, March 29

THREE DAYS BEFORE the Supreme Court struck down the electoral bonds as unconstitutional, the Finance Ministry had given final approval for the printing of 10,000 electoral bonds each of ₹1 crore by the SPMCIL (the Security Printing and Minting Corporation of India).

And it was on February 28, a fortnight after the Supreme Court order, that the Finance Ministry told State Bank of India to "immediately put a hold" printing of the bonds.

This has been revealed in file notings of correspondence and emails exchanged between the Finance Ministry and SBI obtained by *The Indian Express* under the Right to Information Act. These records also reveal that the SPMCIL had already printed — and dispatched to the SBI — 8,350 bonds.

In all, 22,217 electoral bonds were redeemed since the inception of the scheme. The BJP redeemed ₹8,451 crore; Congress ₹1,950 crore; Trinamool Congress



₹1,707.81 crore and BRS ₹1,407.30 crore. The instructions to stop the printing went out in a trail-mail titled "Hold on Printing of Electoral Bonds

— Electoral Bond Scheme 2018" dated February 28 from SBI to SPMCIL. The SBI's Assistant General

Manager of its Transaction Banking Department wrote: "We have acknowledged the receipt of 4 boxes of Security forms of Electoral Bonds containing total 8,350 Bonds email dated 23.02.2024....As in the light of judgment given by the Honourable Supreme

Court we request you to put a hold on the printing of the remaining 1,650 Electoral Bonds for which approval had been given via Budget Division Letter dated 12.01.2024."

A note dated February 27 had put on record that the order was for printing 400 booklets and 10,000 Electoral Bonds and that the approval of the "Government of India" for placing the order to SPMCIL was finally given on February 12.

Another mail went out the same day from the Finance Ministry's Budget section to the SBI and others in the Ministry asking that the "State Bank of India is requested to kindly communicate immediately to SPMCIL to put a hold on the printing of the remaining 1,650 Electoral Bonds for which approval had been given."

India and Ukraine talk war and peace

SHUBHAJIT ROY
New Delhi, March 29

IN HIS FIRST visit to India, the visiting Foreign Minister of Ukraine, Dmytro Kuleba, met external affairs minister S Jaishankar and held "sincere and comprehensive" talks on the peace process to end the ongoing Russia-Ukraine war including India's participation at the peace summit being organised by Switzerland.

Neither the dates of the summit — slated for this summer — nor the level of participation has been announced by Switzerland yet posing a challenge for New Delhi since India is in election mode until June 4 when the results will be in.

Committing to participation — and specifying the level in the government's hierarchy — is tricky under these circumstances. But New Delhi has conveyed the message that it is willing and ready to participate in the Swiss summit at an "appropriate level", *The Indian Express* has learned.

After meeting Jaishankar, Kuleba said, "In New Delhi, I had sincere and comprehensive talks with Dr Subrahmanyam Jaishankar about Ukrainian-Indian bilateral relations, the situation in our regions, and global security. We paid specific attention to the Peace Formula



External affairs minister S Jaishankar with Ukraine's foreign minister Dmytro Kuleba during a meeting in New Delhi on Friday

and next steps on the path of its implementation."

He had said Thursday that he would build on "the dialogue between Ukraine's President Volodymyr Zelenskyy and Prime Minister Narendra Modi".

"An open and wide-ranging conversation with Ukraine FM @DmytroKuleba this afternoon," Jaishankar said Friday. "Our discussions focused on the ongoing conflict and its wider ramifications. Exchanged views on various initiatives in that context. Spoke as well on global and regional issues of interest to both of us."

Earlier, Zelenskyy had sought India's support on his 10-point "peace formula", which calls for withdrawal of Russian troops from Ukraine, release of prisoners, restoration of Ukraine's territorial integrity, and guarantees on nuclear safety, food and energy security.

Since February 24, 2022 when war broke out between Russia and Ukraine, India has sent 15 consignments of humanitarian assistance which include medicine, medical equipment, blankets, tents, tarpaulin, solar lamps, dignity kits, sleeping mats, and diesel generator sets.

e-Registration of sugarcane farmers in Maha, Karnataka from 2024-25

SANDIP DAS
New Delhi, March 29

FOR REALISTIC ASSESSMENT of sugar production in advance, the food ministry will initiate online registration of sugarcane farmers in key producing states of Maharashtra and Karnataka from 2024-25 season (October-September).

Sources told FE, the state-specific portal would register farmers' details and mills who are going to buy sugarcane so that a real-time sugar output could be projected well in advance. A food ministry official said farmers' registration would help the government to estimate output and assess supplies in advance.

Currently, Uttar Pradesh has an online enterprise resource planning (ERP) system for managing the sugar production and supply to factories through the mobile app e-Ganna. The app has been created for approximately 4 million sugarcane farmers in the state. The dedicated web portal integrates over 50 sugar mills and automates the entire receipt or 'Parchi' distribution system for the farmers, according to an official.

"Once we register, sugar-



STATE-SPECIFIC PORTAL

■ The state-specific portal would register farmers' details and mills who are going to buy sugarcane so that a real-time sugar output could be projected well in advance

■ According to govt assessment, current year's sugar production is estimated in the range of 33 – 33.5 MT which includes 1.7 MT of sweetener allocated for ethanol production

cane farmers and mills in three key states, the advance projection of production and supplies would be more robust," the official said.

Meanwhile, according to the government assessment, current year's sugar production (2023-24 marketing year) is estimated in the range of 33 – 33.5 million tonne (MT) which includes 1.7 MT of sweetener

allocated for ethanol production via sugarcane juice and B-heavy molasses. The domestic sugar consumption is estimated around 27 MT.

The sugar output for 2022-23 season at 37.3 MT, which includes diversion towards ethanol production. However earlier this month, the industry body the Indian Sugar Mills Association (ISMA) had pro-

jected the country's gross sugar production in the 2023-24 (October-September) at 34 MT, an upward revision of 3% compared to previous projection.

According to an ISMA note, sugar production till March 15, 2024 in the current sugar season reached 28.07 MT, against 28.26 MT produced last year on the corresponding date. Number of operating factories according to the trade body were 371 this year against 325 mills which operated last year, it stated.

The food ministry had directed all sugar mills and distilleries to stop using sugarcane juice for production of ethanol in order to ensure adequate supply of sweetener for domestic consumption. Food ministry officials said they are reviewing sugar production periodically to explore the possibility of allocating additional volume of sugar for ethanol production. In the 2022-23 season, the country has achieved 12% ethanol blending in petrol, producing 5 billion litres of ethanol.

The government had earlier extended restrictions on sugar exports beyond October 31, 2023. India exported 6 MT of sugar in the last sugar season (2022-23), and a record 11 MT in the year before.

Hope that everyone's rights are protected: UN on India

A SPOKESPERSON FOR UN

Secretary-General Antonio Guterres has said "we very much hope" that in India and any country that is having elections, people's "political and civil rights" are "protected" and everyone is able to vote in a "free and fair" atmosphere.

Stephane Dujarric, spokesperson for the Secretary-General, made these remarks Thursday while responding to a question on the "political unrest" in India ahead of the upcoming national elections in the wake of the arrest of Delhi Chief Minister Arvind Kejriwal and the freezing of the Opposition Congress party's bank accounts.

"What we very much hope that in India, as in any country that is having elections, that everyone's rights are protected, including political and civil rights, and everyone is able to vote in an atmosphere that is free and fair," Dujarric said at the daily press briefing. —PTI

US raises concerns with India over IT hardware

PRESS TRUST OF INDIA
New Delhi, March 29

THE US ON Friday said it has raised concerns with India regarding the import regime of certain information and communications technology products, including laptops, and tablets, amid New Delhi's decision to restrict inbound shipments of such products.

At present, an authorisation is needed for importers of certain IT hardware goods into India.

The USA's National Trade

Estimate Report on Foreign Trade Barriers 2024 also said American exporters have raised concerns over the lack of prior stakeholder consultations on the issues.

"The United States continues to monitor implementation and to raise concerns with India (on this)," it said.

The report alleged that the "opaque and unpredictable" nature of India's application of quantitative restrictions has affected the ability of US exporters to access the market.

LOOKING FOR PARTNERS
with resources, distribution space and willing to contribute for the cause. An OPPORTUNITY FOR CORPORATES
for their CSR Initiative. Bramhbhag (a Hunger Alleviation Program) for vulnerable & marginalised sections in Delhi, Mumbai & Kolkata.
Interested persons may reach us with a proposal at dbctrust10@gmail.com or whatsapp at 8929900239
Dream & Beauty Charitable Trust www.dbctrust.org

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF JUPITER FINSOL PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Person	JUPITER FINSOL PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	31/08/2005
3. Authority under which corporate person is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai under Companies Act, 1956
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U67190NH2005PC155797
5. Address of the registered office and principal office (if any) of Corporate Person	A-151 Nperol Towers A Kidwai Road Wadala West, Mumbai, Maharashtra, India, 400031
6. Liquidation commencement date of Corporate Person	28.03.2024
7. Name, address, email address, telephone number and the registration number of the liquidator	Mr. Hitesh Kothari Registration No:- IBB/PA-002/IP NO0324/2017-18/10929 1A, Satya Apartment, Opp. Kandivali MTNL Building, S. V. Road, Kandivali (W), Mumbai - 400067 hiteshkothari@rediffmail.com/hiteshkothariipo@gmail.com
8. Last date for submission of claims	27.04.2024

Notice is hereby given that the JUPITER FINSOL PRIVATE LIMITED has commenced voluntary liquidation March 28th 2024

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Submission of false or misleading proofs of claim shall attract penalties.

Date: 30/03/2024
Place: Mumbai

Sd/-
Mr. Hitesh Kothari
IBB/PA-002/IP NO0324/2017-18/10929
Liquidator
JUPITER FINSOL PRIVATE LIMITED

MANAPPURAM HOME FINANCE LIMITED
FORMERLY MANAPPURAM HOME FINANCE PVT LTD
CIN : U65923KL2010PLC039179
Unit 301-315, 3rd Floor, A wing, Kanakia Wall Street, Andheri-Kurla Road, Andheri East, Mumbai - 400093,
Contact No. : 022-68194000/022-66211000.

POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the authorised officer of Manappuram Home Finance Ltd ("MAHOFIN") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest ("SARFESI") Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 9 of the security interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrowers and co-borrowers to repay the amount mentioned in the notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said "Act" read with rule 9 of the said rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned below for each of the respective properties:

Sr. No.	Name of Borrower and Co-borrower/Loan Account Number/Branch	Description of Secured Asset in respect of which interest has been created	Date of Demand Notice Sent & Outstanding Amount	Date of Possession
1	HARSAD SHARAD RANE, SUPRIYA PANDURANG MALAP, MAHESH TUSHAR JOSHI, PUG0PULONS000005002765/ VIRAR	FLAT NO 302, A WING, 3RD FLOOR, SY. NO. 339/2, SHREE SIDDHIVINAYAK APT., BOLLI ROAD, VIRAR WEST, THANE, P.O NALLASOPARA EAST, THANE, MAHARASHTRA, PIN: 401209	12-01-2024 & Rs.783939/-	26-03-2024

Date: 30-March-2024
Place: VIRAR-MAHARASHTRA

Sd/-
Authorised Officer
Manappuram Home Finance Ltd

संपादकीय

नवा काल

॥ न मे भक्त प्रणश्यति ॥

शिक्षण व्यवस्थेतच असमानता

भारतमध्ये शिक्षणाचा विचार आणि प्रसार एका मूलभूत सिद्धांतानुसार झालेला आहे. शिक्षण हे समाजाचा किंवा व्यक्तीला केवळ साक्षर करत नाही तर जगण्याच्या समान तत्वांमध्ये मूलभूत चिंतन निर्माण करण्याचा प्रयत्न शिक्षणामुळे घडून येतो. सारा झालेला माणूस हा जसा आपल्या हक्कांविषयी आणि अधिकारांविषयी जागृत होतो त्याच वेळेला आपल्याबरोबर असलेला इतर समाज आहे. त्याचे देखील त्याका प्रमाणेच समान संसृष्टी उपलब्ध झाल्या पहिलेन. त्या प्रकारची जाणीव शिक्षणाच्या माध्यमातून अधिक वेगाने विकसित होऊ शकते. म्हणूनच बाबासाहेब आंबेडकरांनीमुद्रा संधिधानाची निर्मिती करताना समानता, बंधुता आणि आर्थाक अशा शब्दांचा वापर करताना समानाचे अधिक शोषण टाळावेच असल तर प्रत्येक व्यक्तीला आर्थिकदृष्ट्यामुद्रा स्वावलंबी होण्याचा किंवा त्याला आत्मनिर्भर करण्याचा विचार जोतून दाखवला होता. व्यक्तीला समानता पाहिजे असते. परंतु ही समानता केवळ कायद्यातून त्या कागदोपरी असलेल्या अधिकारांच्या माध्यमातून मिळू शकत नाही. ज्यावेळेला त्याला स्वतःचे व्यक्तिगत आर्थिक स्वातंत्र्य आणि आर्थिक समानता जेव्हा मिळू लागते म्हणजे आपल्याला जगण्याच्या किमान सुविधाही मिळत आहेत आणि अन्य लोकांप्रमाणे आपण आपल्याही गरजा व्यवस्थितपणे पूर्ण करू शकतो आहोत असे जेव्हा वाटू लागते किंवा असे जेव्हा आश्वासन मिळते त्या वेळेला समानता आणि समानतेचा अनुभव येत आहोत अशी जाणीव होत असते. दुर्दैवाने आम समानता लोकांशाहीच्या माध्यमातून आणली गेली गेली असले तरी अजूनही देशातील ३ कोटी समाज हा आर्थिकदृष्ट्या समानतेने परिपूर्ण झालेला नाही वस्तुस्थिती आहे आणि दुर्दैवाचा भाग असण आहे की, शिक्षणामागच्या क्षेत्रातच ही असमानता मोठ्या प्रमाणावर पाहायला मिळते. अनेक विद्यार्थ्यांना त्यांच्या आर्थिक क्षमतेच्या अभावी चांगले किंवा उच्च दर्जाचे शिक्षण घेता येत नाही. उच्च शिक्षण संस्थांमध्ये जाता येत नाही आणि शासनाने मुद्रा देशभरातल्या ज्या काही शिक्षण व्यवस्था उभ्या केल्या आहेत त्यामध्ये मुद्रा असमानतेचे तत्त्व आणिकारसलेले दिसून येते. याचे अगदी तरेतरे दळदळीत उदाहरण म्हणजे दिल्लीतले जवाहरलाल नेहरू विद्यापीठ. जे सम्या अनेक कारणांमुळे नेहमी प्रसिद्धीच्या झोतात असते.

ऐनयुयस्ये स्यात्किं सवर्तती
देशभारतले हे एकमेव असे विद्यापीठ आहे की, ज्या ठिकाणी शिक्षणासाठी गेल्या विद्यार्थ्यांना अतिशय अल्प दारामध्ये सर्व प्रकारच्या सोयीसुविधा उपलब्ध करून दिल्या जातात, तिथले शिक्षणविषयीचे आणि तिथे दिल्या जाणाऱ्या विद्यार्थ्यांना सोयी सवर्ततीचे जर दूरप्रकर बसिलेले तर आपण भारतातल्या कोणत्या भागात राहत आहोत याचा मुद्दा सोडा की जेव्हा विसर पडू शकतो. दिल्लीसारख्या देशाच्या राजधानीमध्ये असायच्या एका विद्यापीठांमध्ये अत्यंत सवर्ततीचे दारामध्ये सर्व प्रकारच्या सोयीसुविधा उपभोगण्याचे स्वातंत्र्य तिलाच्या विद्यार्थ्यांना मिळत असे. परंतु हीच सुविधा देशालाच्या अन्य कुठल्याही सरकारी विद्यापीठात का नाही त्याचा कोणी कधी विचार करत नाही. याचा दुसरा दुर्दैवाचा भाग असा की, जे ऐनयुयस्ये स्यात्तयने नवी तऱ्हे तत्त्व धडस घालताना दिसतात. आदी दूरप्रक्रियेची कारवाया

अध्यापयन्सुमुद्रा तिथली मजल जाते. कारण तिथे येणारे विद्यार्थी अणु एक ठाविक वैचारिक चौकीटीमध्ये काम करतात आणि तिथे मिळणऱ्या या सगळ्या सोयी सवलतीचा मनमानी पद्धतीने उपभोग घेत असतात. अनेक विद्यार्थ्यांचा अध्यास हा कधीही उरलेल्या मुद्देमिथेच पूर्ण होत नाही व जाणीवपूर्वक दोन-दोन तीन-तीन वर्षे लांबवला जातो. कारण तिथे राहून तिथल्या त्या चळवळीमध्ये भाग घेता येतो. तिथल्या काही विचारांचे पुढीकरण तिथे राहून तिथल्या अध्यास प्रक्रियेमध्ये राहून या सगळ्या गोष्टी करणे शक्य होते आणि दिव्घीभाषाख्या राजधानीमध्ये इतक्या स्वतःताला सुविधा उपभोगायला मिळतात की विद्यार्थी म्हणून जेपसुय हे विद्यापीठ नेहमी वेवेगळ्या कारणांमुळे चर्चेत राहिलेले आहे. त्याची प्रसिद्धी आणि प्रचार इतका झाला आहे की, त्या विद्यापीठात थोडा जण काही प्रचार घडला तरी त्याचे लागलीकडे देशभर पसरून उमटतात आणि त्याच्यावर चर्चा होत राहते. असे होण्याचे कारण ही तर देशात इतरमुद्रा विद्यापीठ आहेत ती कधी चर्चेमध्ये येत नसतात. जेपसुय हे विद्यापीठच का नेहमी चर्चेमध्ये येते याचा कधीही गांभीर्याने विचार करण्याची आवश्यकता आहे.

समानतेचा विचार

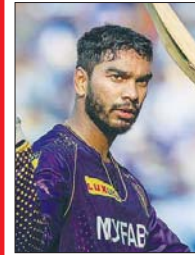
जेन्नुन्यूमध्ये निवडणुका झाल्या आणि तिथल्या कुठलातरी एक व्हाविक गट निवडून आला म्हणजे त्या ठिकाणी लोकशाहीचे पुरस्जीवन झाले किंवा लोकशाहीचे संरक्षण झाले अशी प्रकाचा तर्क मांडण्याचा अतिशय संकुचित प्रयोग अनेक ठिकाणी केला जातो आणि इथेच शैक्षणिक समानतेचे तत्त्व झुगारले गेले असे म्हणवले जाते. इतर अन्य विद्यापीठांमध्ये लोकशाहीचा गळा दाबला जातो का? की अन्य विद्यापीठांमध्ये लोकशाही ठिकाणेली नसते. परंतु एक विशिष्ट विद्यापीठांमधला दिले जाणारे म्हत्व आणि थिलव्या व्हाविक गटाने नेहमी ठेवलेला प्रभाव हे त्याचे प्रमुख कारणी असते. थिलव्या विद्यार्थ्यांना दिला जाणान्या सोयी सवलती आणि देशभरातल्या अनेक विद्यापीठांमध्ये नाकाल्या जाणान्या सोयीमुविधा याचा उर विचार केला तर शिक्षण क्षेत्रातील समानते जपलेली ही अमेरमना अत्यंत दिव्या स्वरुपाची ठाते. शिक्षणान्या माथ्यमातून सर्वाना समान संधी उपलब्ध करून देणे हे मूलभूत तत्त्व अंगीकारण्यासोव्ही एक विशिष्ट विद्यापीठांमधला दिली जाणारी ही विषय

प्रकाशीची वाणुकण ही शिक्षणातूनच असमानतेचा विचार रुजवायलाच लागला. पाठ शाळांमध्ये तर आणखी या असमानतेच्या विचारवारणातूनच मात आंदोलन आणि निर्दण्डतासारख्या प्रवृत्तींचा वाया मिळते. तिथल्या सोयीसुविधांसाठी कमी करून किंवा शाखा प्रकराया सोयी सवलती देवल्यात त्या अन्य पाच-पन्नास विद्यार्थीपीठांमध्ये जर दिल्या गेल्या तर आज नाठाटारी एकाच विद्यार्थीपीठात मिळणारे महत्त्व कमी होईल असा विचार शिक्षणामध्ये समानता आणली जाईल. सर्व विद्यार्थ्यांना समान प्रकाशाचा सोयीसुविधा उपलब्ध झाल्या पाहिजे या तत्वाचेही पाठाने हीच शिक्षण म्हणून समानतेचे तत्त्व शिक्षण संस्थेतून सुद्धा जाऊ पाहिजे. शिक्षणाच्या माध्यमातून समानतेचा विचार अधिक वेगाने प्रभावीत केला गेला पाहिजे. तरच लोकशाहीचा खऱ्या अर्थाने विकास होईल. अन्यथा आपणच आपल्या लोकशाही व्यवस्थेत दुजाभाव वाढवत आहोत असे म्हणवे लागेल.

आज आयपीएलच्या रॉयल चॅलेंजर्स
बंगळूरु विरुद्ध कोलकोता नाईट
रायडर्स यांच्यातील सामन्यात
कोलकोताने बंगळूरुचा ७ गडी
राखून पराभव केला. या सामन्यात
सुरुवातीपासूनच कोलकाताच्या
फलंदाजांनी बंगळूरुच्या
फलंदाजांची धुलाई करीत बटकार
चोकरांसाठी पाऊस पाडला आणि
आरामात सामना जिंकला.
कोलकाताच्या विजयामुळे विराट
कोहलीचे अर्धशतक वाया गेले.

■ बंगळुरु

बंगलुरुच्या चित्रास्वामी स्टेडियमवर कोवकाता नाईट रायडरने नाणेफेक जिंकून बंगलुरु रॉयल चॅलेंजर्सला प्रथम फलंदाजी दिली. हर्षित रावने कर्णधार डुल्लिसीस याला ८ धावांवर बाद केले. त्यानंतर कोहली आणि ग्रीनेने बंगलुरुचा डाव सावरला. दोघांनी ६५ धावांची भागीदारी केली. सेल्येन ग्रीनचा ३३ धावांवर त्रिफळा उडवून ही जोडी फोडली.



मॅक्सवेल या सामान्यतःही अपयश
झाला. सुनील नर्मने त्याला २८ धावांचे
वारी पाठवले. त्यानंतर पाठोपाठ
३१ गेले. पाटीदाराला सेलने ६ धावांचे
तु पाठवले तर रावतला हर्षित राणाने
१० धावांचे पाठवले. दुसरीकडे विराट कोहलीने
१० धावांचे अर्धशतक झळकविले. त्याच्या
३१ डीला दिनेश कार्तिक आल्यावर दोघांन
३० केंबाजी सुरू केली. कार्तिकने
२० धावांचे अर्धशतक ठोकून २० धावा काढून
२० धावांचे अर्धशतक ठोकून २० धावा काढून
२० धावांचे अर्धशतक ठोकून २० धावा काढून

पेठून विराट कोलीने ४ चौकार व ४ पटकाराच्या सहाय्याने नाबाद २३ धावा केल्या. अशा तऱ्हेने बंगळुरूने २० पक्तात १८२ धावा केल्या. कोलकाताच्या संसल व गणाने प्रत्येकी २ बळी घेतले. कसयान विजयासाठी आवश्यक असलेल्या १८३ धावांचा भायफल करताना कोलकाताच्या फलंदाजांनी पटकार, चौकाराच्या सहाय्याने पुनर्बाध मुन्यत केली. कोलकाताच्या धुनीधर व साल्ट या सलामीच्या जोडीने ६.३ पक्तात ७५ धावांची भागीदारी केली. एवढे फिरकी गोलंदाज डग्लेने नीरस्ता ४७ धावांवर बाद करून व्ही जोडी फोडली. पाटोपाठ व्ही. कुमारने साटल्या ३० धावांवर प्रिव्हिळा उडवला.

त्यानंतर व्यंकटेश अय्यर व कर्णधार श्रेयश अय्यर यांची जोडी जमली. या दोघांनी ७५ धावांची भागिदारी केली. व्यंकटेशने ३० चेंडूंत ४ षटकार व ३ चौकारांच्या सहकार्याने ५० धावा केल्या. त्याला यश गोयलने बाद केले. त्यानंतर मात्र श्रेयश नाबाद ३९ व किर्किंग नाबाद ५ यांनी ३ षटके राखून विजयी धावसंख्या गाठली आणि बंगळूरवर ७ गडी राखून विजय मिळवला.

राष्ट्रीय किशोरी कबड्डी स्पर्धेसाठी
दृष्टी कुंभारची महाराष्ट्र संघात निवड

■ मुंबई

येत्या ३१ मार्चपासून पटना, बिहार येथे होणाऱ्या ३४ व्या किशोरी गटाच्या राष्ट्रीय कबड्डी स्पर्धेसाठी, विद्या विकास एस. सोसायटी, बिहार डॉ. बाबासाहेब विद्यालयाची हट्टी कुंभार हिची, महाराष्ट्र किशोरी कबड्डी संघाच्या झाली आहे. पुणे येथे झालेल्या महाराष्ट्र

कवढी
३४
अजिंक
निवड
स्पर्धेत
संघाचे
केले

ज्युकेशन
कोलीच्या
आंबेडकर
नीलेश
राष्ट्राच्या
त निवड
फुलगाव
राज्य

नंतर महाराष्ट्र
कवढी मुलींच्या
डॉ. बाबासा
विद्यालयाच्या
कुंभार व पायल
या दोघींची
नेवासा येथे
शिबिरासाठी इ

पोसिएशनच्या
 व्या किशोरी
 पद कवढी
 चाचणी
 टीने मुंबई शहर
 प्रतिनिधीत्व
 ते. त्या स्पर्धे
 राज्य किशोरी
 संभाव्य संघात
 व आंबेडकर
 दृष्टी नीलेश
 सुधाकर कांचन
 ड अहमदनगर
 गेलेल्या सराव
 नी होती.

दादरमध्ये जावळेंचे दोन दिवस क्रिकेट प्रशिक्षण वर्ग चालणार

मुंबई - येव्हा २ ऑगस्ट २ एप्रिल रोजी नामवंत क्रिकेट प्रशिक्षक निरीक्षक जॉन्स यांच्या वतीने वयोगट १२ ते २२ गटातील युवा खेळाडूंना मार्गदर्शनाच्या खालसा माहाविद्यालया मंगणालत क्रिकेट प्रशिक्षण केंद्रां आयोजित करण्यात आलेले आहेत. रोजी २५ वर्षा वयोगटाचे क्रिकेट प्रशिक्षक म्हणून काम करत आहेत. फर्नान्डो, गोल्डनजी, गुरदासण यांचे असे क्षेत्रफळाला बाकायकी माहिती करून देणे आयोजित त्यांचा सार्व काल देणे ही निरीक्षक जॉन्स यांची खासियत आहे. त्यांचे दहावे प्रशिक्षण सत्र मंगळवार २ एप्रिल व बुधवार ३ ऑगस्ट रोजी १२ ते २४ वर्षे वयोगटातील विद्यार्थ्यांसाठी खालसा माहाविद्यालय भेदान, दादर पारसी मंडळ, व्हिक्टोरिया एर, विंग क्लब जॉन्स आयोजित करत आहे.

फॉर्म ए
जाहीर उद्घोषणा
(भारतीय मादारी आणि विकासवादीयता मंडळ
(ऐपिक परिवाराच्या प्रतिष्ठा) विविधता, २०१४ च्या विविधता २४ अन्वये)
ज्युसिडर फिलसोफी प्रायव्हेट लिमिटेडच्या
आयुक्त्याच्या २४ वेळापत्रकाच्या

[illegible]

मुंबई, महाराष्ट्र येथे शारमैट मॅग्न्यूकॅल्करींगमध्ये कार्यरत
मनन अप्पेरव्थ लिमिटेडकडित
उपाययत्र अभियंतांथे आगमन
(भारतीय न्यायी आणि विकासोद्योग मंडळ (कोपीरेट कम्पॅनिकरिज विकासोद्योग)

[illegible]

सुविचार विलास कोळेकर
खंडाळा, स्तागिरी. मोबा.९४२२४२०६११

न मागत वाटद्याला आलेल्या चांगल्या माणसाचा महत्त्व,
त्याने पाठ फिरवल्याशिवाय कधीच कळत नाही.

पंचांग शनिवार ३० मार्च २०२४
शक १९४५ शोभननामसंवत्सर

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લ્હેજ મોમો

★ પાહિયન્ - કહ્મરસાઈ - ડીઠ કમ મૈયા, ૧/૨ ઇય્મ્ન મીઠ, ઇય્મ્ન તેલ, સારાગ: ૧ ઇય્મ્ન તેલ, ૧/૨ કમ કોઘી, ૧/૩ કમ ગાગર, ૧ ખોપડી મિચ્વી, ૬-૭ લમ્પા પાકડ્યા, ૩-૪ કમ આલ્યાચા તુકેદા, ૩ હિચ્વી મિચ્વી - ફક્તમ વાગીક વિહ્નુ ધ્યાવે, ૧/૪ ઇય્મ્ન મિપ્પુઢ, ૧ ઇય્મ્ન મોમો સાંમ, ચીવૃત્તે મીઠી મોમો.

★ કત્તી - ૧) કળ્લ વનનુ પાઠ ધ્યાવે. ત્યાચાઈ મૈદા, મીઠા તેલ ફક્તમ પાઠ પાઠ પાઠ મીઠ મહનુ ધ્યાવે. ઢાકળ ટેવૃન ૧૫-૨૦ મિનિટે ટેવાવે. ૨) સારાગ વનવળપાસાઈ કઢૃઈન તેલ ગમ્મ વાગ્લ ત્યાલ લુપ્ત, આલે આંમી મિચ્વી પરનુ ધ્યાવે. સાંમ ધ્યાવ્ય ફક્તમ પાલાવળા. મોઢ્યા આચે ૨-૩ મિનિટે પરવાળાવ ત્યામ મીઠ, મિપ્પુઢ ધ્યાવે. સાંમ પાલાવળા. મૈદા સાંમ આંઈવાપા કઢૃઈ ધ્યાવે. ૩) મિચ્વતેલ્યા ત્યાચા રેડાં છોટે છોટે ગોઝે વાગ્લ. ત્યાચી પાઠઢ પોઢી લાટનુ ધ્યાવે. મધ્યધર્મ ૧-૨ ચમ્મક પાલાવળા ધ્યાવે. ફક્ત હાઠાત વેગલ મધ્યધર્મ ૧-૨ મોમો. છોટ્યા-છોટ્યા ઘુચ્ચા ફક્ત પહિચ્યા ઘુચીયા સાંમ ચિકનટલાઈ. આંશપકારે ગોમ પૂર્વ વાગ્લ. તમેચ કર્તીચ્ય આકારાતઢી મોમોજ કનવલા યેતાત. તયાર ઢાલેમો મોમોજ પિહ્નુ પેતેલ્યાચા ઓચ્યા વાજાવળા પેતેલ્યા. ચેવેલ મોમોજ વનનુ ધ્યાવળ. ૪) ઇસી લાઝા પાઠ પાઠ પાઠ ઉકઢઢ ટેવાવે. ઇસલં સ્ટેકલા તેલાવા ત્યાલ વાગ્લ. ત્યાચમ ટેવૃન ૨૦-૧૦ મિનિટે વાગ્લનુ ધ્યાવે. ૫ મિનિટાઈ ઇસી પાઠ ટેવૃન મોમોજ કાઢાવેલ. નમગમમ મોમોજ પિલી સાંમ કિંવા શેગવન સાંમ વગેરે નચ્લે કરાવેલ.

ટીપા: ૧) મોમોજ ઉકડપપાણેચી તઢુ શકતો. ૨) સારાગપાથર પનીર, ટોપી કિંવા નૉન-લેઝિટિવિયમસાઈ ચિકનચે છોટે પિસેલ વાલુ શકો.

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